

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).7585/2014

(From the judgement and order dated 24/02/2014 in FA No.70/2013 of The
HIGH COURT OF JUDICATURE AT ALLAHABAD, BENCH AT LUCKNOW)

NAGAR NIGAM LUCKNOW

Petitioner(s)

VERSUS

KRISHNA DEVI & ORS

Respondent(s)

(With appln(s) for exemption from filing O.T. and prayer for interim relief
)

Date: 14/03/2014 This Petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE GYAN SUDHA MISRA
HON'BLE MR. JUSTICE V. GOPALA GOWDA

For Petitioner(s) Mr. Mukul Rohtagi, Sr. Adv.
 Mr. Dinesh Dwivedi, Sr. Adv.
 Mr. Mukesh Verma, Adv.
 Mr. Pawan Kumar Shukla, Adv.
 Mr. Yash Pal Dhingra, Adv.
 Mr. Kamal K. Pandey, Adv.

For Respondent(s) Ms. Kamini Jaiswal, Adv.
 Mr. Avinash Chandra, Adv.
 Mr. Shri Krishna Tiwari, Adv.
 Ms. Shilpi Dey, Adv.

Mr. Pradeep Kant, Sr. Adv.
Mr. Divyanshu Sahay, Adv.
Mr. Avinash Chandra, Adv.
Mr. Sudhansu Palo, Adv.
MR. Ashok Kumar Singh, Adv.

UPON hearing counsel the Court made the following
O R D E R

Issue notice, returnable by 1st April, 2014.

The parties are directed to maintain status quo as
obtaining today in respect of the disputed property till the next
date of hearing.

| (Neetu Khajuria)

| (S.S.R. Krishna)

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| Sr.P.A.

| Assistant Registrar

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